

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 72 OF 2016

&

APPEAL NO. 100 OF 2016 & IA NO. 243 OF 2016

Dated: 15th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

A.No. 72 of 2016

Jindal Steel & Power Ltd. ...Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Chaturvedi
Ms. Arunima Kedia

Counsel for the Respondent(s) : Mr. C. K. Rai
Mr. Umesh Prasad for R.1

Mr. Vishal Anand
Ms. Aparajita Upadhaya

A.No. 100 of 2016 & IA No. 243 of 2016

Jindal Steel & Power Ltd. ... Appellant(s)

Vs.

Raigarh Ispat Udyog Sangh & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Chaturvedi
Ms. Arunima Kedia

Counsel for the Respondent(s) : Mr. Vishal Anand
Ms. Aparajita Upadhaya for R.1

Mr. C. K. Rai
Mr. Umesh Prasad for R.2

ORDER

Learned counsel for the Appellant seeks two weeks time to file rejoinder. He may file the same on or before 30.03.2017 after serving copy on the other side.

List the matter on **25.04.2017**. In the meantime, pleadings be completed.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

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